

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'C': NEW DELHI  
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI AMIT SHUKLA, JUDICIAL MEMBER

ITA Nos. 8473, 5357/Del/2019  
Assessment Year : 2014-15

Anil Kumar Malhotra,  
D-11, Gharonda Apartments,  
Shreshtha Vihar, Delhi-110092  
PAN : ADHPM6240Q  
(Appellant)

Vs.

ACIT,  
Circle-55(1),  
New Delhi  
(Respondent)

Appellant by : Sh. Rajiv Kumar, CA  
Respondent by : Ms. Rinku Singh, Sr. DR

Date of hearing : 04.12.2020  
Date of pronouncement : 04.12.2020

**ORDER**

**PER G.S. PANNU, VP :**

These appeals by the assessee for the assessment year 2014-15 are directed against the orders of learned CIT(A), New Delhi dated 19.08.2019 & 15.04.2019 respectively.

2. The learned counsel for the assessee, vide its letter dated 01.12.2020, received through email, has requested for withdrawals of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawals of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 04<sup>th</sup> December, 2020.

Sd/-

**(AMIT SHUKLA)**  
**JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)**  
**VICE PRESIDENT**

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order  
Assistant Registrar